

**Before the Appellate Tribunal for Electricity, New Delhi  
(Appellate Jurisdiction)**

**A.Nos.81 of 2014**

Dated : 27<sup>th</sup> April, 2016

**Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER  
HON'BLE MR. T. MUNIKRISHNAIAH, TECHNICAL MEMBER**

**In the Matter of:**

**Kerala State Electricity Board Ltd.**

**...Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission**

**...Respondent(s)**

Counsel for the Appellant : Mr. M. T. George and Mr. Venugopal

Counsel for the Respondent(s) : Mr. Ramesh Babu

**J U D G M E N T**

Appeal No. 81 of 2014 has been filed by the appellant, Kerala State Electricity Board Ltd. (in short the '**Electricity Board**') against the order dated 30.04.2013 (hereinafter referred to as 'the **Impugned Order**'), passed by the Kerala State Electricity Regulatory Commission (in short the '**State Commission**'), in the matter of aggregate revenue requirement and expected revenue from charges of the Electricity Board for the tariff period, FY 2013-14 and the Review Order dated 25.11.2013 in Review Petition No. 3 of 2013, seeking review of the order dated 30.04.2013. The said Review Petition has been dismissed by the order dated 25.11.2013.

- 2) We have heard Mr. M. T. George, learned counsel for the appellant and Mr. Ramesh Babu, learned counsel for the respondent, State Commission and perused the Impugned Order as well as the record of this appeal.

- 3) It is not disputed between the parties that all the issues involved in this appeal are covered by the judgment dated 10.11.2014 in Appeal No.1 of 2013 and 19 of 2013, passed by this Appellate Tribunal, between the same parties, wherein this Appellate Tribunal had directed the respondent, State Commission to consider the relevant points mentioned in the judgment in the true up petition. It is also an admitted fact that the appellant had filed the true up petition before the learned State Commission which is pending for adjudication. The learned counsel for the Commission candidly states that all the directions given by this Appellate Tribunal in the judgment dated 10.11.2014 shall be considered while deciding the true up petition for the period in question.
- 4) After hearing and considering the requests of the contesting parties, we dispose of this appeal with direction to the State Commission to ensure compliance of the directions given in our judgment dated 10.11.2014 in the aforesaid Appeal Nos. 1 of 2013 and 19 of 2013 while deciding the true up petition for the period 2013-14.
- 5) Accordingly, this appeal is disposed of without any order as to costs.

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**